



**Government of Jammu and Kashmir
Civil Secretariat, Home Department
Jammu/Srinagar.**

NOTIFICATION

Jammu, the 31th march, 2016

SRO 102 .- Whereas, on 13.10.2011, Police Station Baramulla received a written report from Mohammad Ismail Mir and Sheikh Gh. Qadir R/o Batmaloo Srinagar to the effect that their sons namely Khalid Ahmad Mir and Sheikh Bilal were invited by Gh. Hassan Malik S/o Gh. Mohammad R/o Ejara, Boniyar at 7.30 PM who did not return home. On ascertaining, it was found that the said Gh. Hassan Malik entices youth for participating in subversive activities/militant groups and motivated them to participate in militant groups and camped at the other side of LoC and it is apprehended that both Khalid Ahmad Mir and Sheikh Bilal Ahmad have got pushed to other side of LoC by said Gh. Hassan Malik; and

Whereas, in this connection, Case FIR No. 55/2011 under sections 13 and 18-B of the Unlawful Activities (Prevention) Act, 1967 was registered in Police Station, Boniyar, Baramulla and investigation initiated; and

Whereas, during the course of further investigation, on the basis of statement of witnesses, the seizure memos and other evidence, the Investigating Officer has established a prima-facie case against the accused persons under sections, 13 & 18-B of the Unlawful Activities (Prevention) Act, 1967 apart from other offences; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused persons; and

Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (1) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Gh. Hassan Malik @ Noor Khan S/o Gh. Mohammad Malik R/o Ejara Tehsil, Boniyar, Baramulla for the commission of offence punishable under sections 13 & 18-B of the Unlawful Activities (Prevention) Act, 1967 arising out of FIR No. 55/2011 of Police Station, Boniyar, Baramulla.

By Order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government

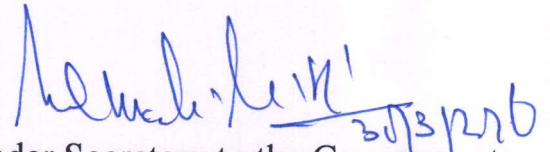
Home Department

Dated: **31** -03-2016

No. Home/Pros/2015/16/

Copy to the:-

1. Director General of Police, J&K, Jammu. This is with reference to his letter No. Legal/San/60/S/2012/41889-90 dated 03.08.2015. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs (w.7.s.c).
3. Pvt. Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.



Under Secretary to the Government
Home Department

30/3/2016